

(VJ)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

O.A. No. 354/97..

Date: 10--4--1997.

Between:

A.V.Lakshmi Narasimhachary. .. Applicant

and

1. Union of India represented by its Secretary, Ministry of Finance, Dept. of Revenue, North Block, New Delhi.
2. Central Board of Excise and Customs represented by its Chairman, North Block, New Delhi.
3. The Director General, Dept. of Revenue Intelligence, I.P.Estate, I.P.Bhavan, New Delhi.
4. Director General of Anti Evasion(CE) 8 West Block No.8, Wing No.6, Second Floor, Sector I, R.K.Puram, New Delhi.

.. Respondents.

Counsel for the applicant: Sri Gurupadam for Sri P.B.Vijaya Kumar

Counsel for the Respondents: Sri K.Bhaskara Rao.

CORAM: The Hon'ble shri R.Rangarajan M(A)

JUDGMENT.

(Hon'ble Sri R. Rangarajan, Member(A)).

..

Heard Sri Gurupadam for Sri P.B.Vijaya Kumar for the applicant and Sri K.Bhaskara Rao for the respondents.

This O.A., is filed for a declaration that the Directorate of Revenue Intelligence and Directorate of Anti Evasion (Group 'C' and 'D' Posts) Recruitment Rules, 1990 in so far under inclusion of the Category of Stenographers Grade II is concerned as a feeder category for the post

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of Intelligence Officer under Column 13 and also the communication under Proceedings F.No. A59B11/8/96 Estt.

dated 21--3--1997 of the Directorate of Revenue Intelligence is arbitrary, illegal and nullify the same and to direct the inclusion of the said category of Stenographers Grade II and to consider the case of the applicant for promotion to the post of Intelligence Officer.

In this O.A., Notice before admission was ordered on 26--3--1997 with certain interim directions.

When this O.A., came up today for admission, the learned counsel for the applicant submitted that there is rethinking in regard to inclusion of Stenographers Grade II for the purpose of consideration to the post of Intelligence Officer by including this category in the feeder cadre and that the examination proposed for the post of Intelligence Officers was fixed to be held on 21st April, 1997.

In view of the changed circumstances, learned counsel for the applicant submits that he will withdraw this O.A., at this juncture with liberty to file a fresh O.A., for the same relief if his name is not included for consideration for the post of Intelligence Officer.

: 3 :

The learned counsel for the Respondents submitted that the applicant will also be permitted provisionally for appearing for the selection.

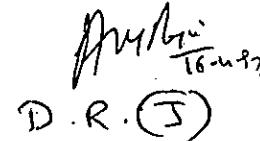
In view of the above submission the O.A., is disposed of as withdrawn with liberty to file a fresh application as observed above. No order as to costs.



R. RANGARAJAN,
Member (A)

Date: 10--4--1997.

Dictated in open Court.


D.R. (S)

sss.

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Copy to :-

1. The Secretary, Ministry of Finance, Dept. of Revenue, North Block, New Delhi.
2. The Chairman, Central Board of Excise and Customs, North Block, New Delhi.
3. The Director General, Dept. of Revenue Intelligence, I.P.Estate, I.P.Bhavan, New Delhi.
4. Director General of Anti Evasion (CE), West Block No.8, Wing No.6, Second Floor, Sector I, R.K.Puram, New Delhi.
5. One copy to Mr.P.B.Vijay Kumar, Advocate, CAT, Hyd.
6. One copy to Mr.K.Bhaskara Rao, Addl.CGSC, CAT, Hyd.
7. One copy to DR(A), CAT, Hyd.
8. One duplicate copy.

YLRK.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.R. RAGHAVAN : M(A)

AND

THE HON'BLE SHRI S.S. SAI PARAMESHWAR:
M(J)

DATED: 10/4/97

ORDER/JUDGEMENT
R.A/C.P/M.A. No.

in
D.A. No. 354/97

ADMITTED INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDER AS TO COSTS

YLR

II COURT

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
DRAFT/DESPATCH

23 APR 1997

हैदराबाद खायरी
HYDERABAD BENCH